

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 472/01

Dated this, Thursday, the 5th Day of July, 2001.

Shri B.J.Khose Applicant

(Applicants by Shri S.P.Kulkarni, Adv.)

Versus

UOI & Ors. Respondents

(Respondents by None.)

CORAM

HON'BLE JUSTICE BIRENDRA DIKSHIT, VICE CHAIRMAN
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

(3) Library:

Shanta Shastry
(Smt. Shanta Shastry)
Member (A)

sj*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI.

Original Application No.472/2001

Date of Decision: 5.7.2001

CORAM: HON'BLE SHRI JUSTICE BIRENDRA DIKSHIT, VICE CHAIRMAN
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Shri Baban Jaywant Khose,
Postal Assistant,
Murbad Post Office,
Thane Central Division,
Thane;
R/at: J-304, Nikkinagar,
Near Adharwadi Jail,
At P.O. Kalyan (West) 421 301. Applicant

(Applicant by Shri S.P.Kulkarni, Advocate)

vs.

Union of India through

1. Supdt. of Post Office,
Thane Central Division,
Thane R.S.P.O. Building, 3rd floor,
near Railway Station,
At P.O. Thane 400 601.
2. The Director of Postal Services,
Mumbai Region,
Office of the Chief Postmaster General
Maharashtra Circle, Old G.P.O. Bldg.
2nd floor, near C.S.T. C.Rly. Fort,
P.O. Mumbai 400 001.
3. Chief Postmaster General,
Office of the C.P.G.
Maharashtra Circle, Old G.P.O. Bldg.
2nd floor, near C.S.T.
Central Railway, fort, Mumbai.1. Respondents

(Respondents by None)

O R D E R (ORAL)

[PER: Smt. Shanta Shastry, Member (A)]:

Disciplinary proceedings were initiated against the
Applicant and punishment was imposed, vide Order dated 28.8.2000.

of the Disciplinary Authority. The Learned Counsel for the Applicant states that the Applicant has preferred an Appeal against the aforesaid order on 12th October, 2000. The Appeal has been filed within the prescribed time limit of 45 days. It is yet to be disposed of by the Respondents.

2. It is alleged that the Appeal has been filed on 12th October, 2000. In the circumstances, the Respondents are directed to dispose of the Appeal expeditiously if not already disposed of. The O.A. is disposed of accordingly. We do not order any costs.

Shanta
(Smt. Shanta Shastray)
Member (A)

B. Dikshit
(Birendra Dikshit)
Vice-Chairman

sj*